THE COURT OF MS. MADHU JAIN, A.C.M.M. TIS HAZARI, DELHI!

COMPLAINT NO.

IN THE MATTER OF:

SECURITIES AND EXCHANGE BOARD OF INDIA, a statutory body established under the provisions of Securities and Exchange 03401R 5 2 2 20 8 2004 Board of India Act, 1992, having its Regional Office at New Del represented by its Legal Officer/Managel Set. General Manager Mr. Sharad Bansode.

्तरो प्रात्तेशक मार्टा । १४, १८ हे १८ हुन्। यह विक्तिमान्द्र में छन्। विति देवानिकार के लेक अस्ति असंस्था हिन्दू हो है अर्थ व

COMPLAINANT

## VERSUS

- TEAK LAND FOREST INDIA LTD. Bheeti Maunathbhanjan, Mau-275101, U.P.
  - Shri. Kripa Shankar,
  - Shri. Onkar Prasad,
  - Shri. Ramanand
  - Shri. Rajesh Kumar,
  - 6., Smt. Bindu Devi,
  - Smt. Savitri Devi,

All Residents of: Hatthimadari, P.O. Maunathbhanjan, Distt. Mau, U.P.

Smt. Neelum Devi, R/o. Village and P.O. Rakwaredih, Distt. Mau, U.P.

ACCUSED

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL PROCEDURE, 1973 READ WITH SECTION 24(1), 27 OF SECURITIES EXCHANGE BOARD OF INDIA ACT, 1992.

## CC no.20/04



4.5.07

Present: None for the SEBI.

All accused are present with their counsel.

Vide separate order, I sentence the accused company Teak Land Forest (I) Limited, Kirpa Shanker, Sh. Onkar Prasad and Mrs. Bindu Devi to fines of Rs.5,000/- each. In default of payment of fine the accused Kirpa Shanker, Sh. Onkar Prasad and Mr.s Bindu Devi shall under go simple imprisonment for a period of two months. It is further directed that within a period of two months the accused shall submit with the SEBI the winding up and repayment report to the satisfaction of the SEBI. On payment of fine the personal bonds and surety bonds of the accused shall be cancelled and sureties will stand discharged.

File be consigned to the records.

Announced in the Open Court Dated: 4.5.07.

(ASHA MENON)

Addl. Sessions Judge: Delhi.

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Office

Office of the District & Sescions Judge

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Cor Cestions

Author

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